



2026:AHC:177737

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S
482 BNSS No. - 5144 of 2026

Dr Parveen @ Km Sanjida @ Km Sajida

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Anees Baig
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. This Court on 26.05.2026 had passed the following order:-

"1. Heard Sri Anees Baig, learned counsel for the applicant, learned AGA for the State and perused the record.

2. It is contended by learned AGA that instruction is not being received so far and seeks time.

3. The learned counsel for applicant seeks interim anticipatory bail.

4. The present application has been moved seeking anticipatory bail in Case Crime 282 of 2018, under Sections 420, 312 IPC, P.S.- Tundla, District- Firozabad.

5. It is contended by learned counsel for accused applicant that accused applicant has been falsely implicated in the FIR dated 14.6.2018 lodged by Additional Chief Medical Officer with the allegation that the accused applicant who pretended herself to be a doctor runs a clinic where she under took the abortion of person. During investigation, the accused applicant has not been arrested. The accused applicant has no criminal history. The charge sheet has been submitted. The victim herself has given statement that she came for

abortion. The accused applicant is doing nursing course. The accused applicant wants to appear before the trial Court but apprehending arrest. Hence, seeks interim anticipatory bail.

*6. The scope of ambit of anticipatory bail is encapsulated in three insightful judgments of Hon'ble Supreme Court right from **Gurubaksh Singh Sibbia Vs. State of Punjab** reported in (1980) 2 SCC 565, **Siddharam Satlingappa Mhetre Vs. State of Maharashtra** reported in (2011) 1 SCC 694 and **Sushila Aggarwal and others Vs. State (NCT of Delhi) and another** reported in (2020) 5 SCC 1, wherein it is consistently held by Hon'ble Apex Court that while granting anticipatory bail, the Court should consider the application of the applicant to evaluate the threat or apprehension of arrest vis-a-vis the nature and gravity of accusation, criminal antecedent of the accused, false or exaggerated implication, need of custodial interrogation, willingness of the accused to cooperate in investigation and trial and the conduct of the accused and flight risk.*

7. This Court while considering the arguments, gravity of accusation and apprehension of arrest in the case vis-a-vis low flight risk and assurance of the accused in cooperating with the investigation and trial, is of considered view to grant interim bail.

*8. The applicant- **Dr. Parveen @ Km. Sanjida @ Km. Sajida** involved in the aforesaid case crime shall appear before the trial court or the Investigating Officer, as the case may be within 30 days from the date of this order and shall be released on interim anticipatory bail till the next date fixed on his furnishing a personal bond of Rs. 25,000/- with two sureties each in the like amount to the satisfaction of the Court concerned, with the following conditions :-*

(i) The applicant shall not tamper with evidence and that he would appear before the trial Court on the date fixed unless exempted by the Court concerned;

(ii) The applicant shall not directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her/them from disclosing such facts to the Court or to any police officer;

(iii) The applicant would co-operate during trial and would not misuse the liberty of bail.

(iv) The applicant shall not leave India without prior permission of the Court concerned.

*(v) The applicant shall ensure **her** presence before the Investigating Officer in view of interim anticipatory bail granted.*

9. In default of any of the conditions, the prosecution shall be at liberty to file appropriate application for cancellation of interim anticipatory bail granted to the applicant.

*10. List this case on **21.8.2026**.*

11. Learned AGA is directed to obtain instructions by the next date. "

2. Today, when the case has been called on, learned A.G.A. has stated that he has received instructions.

3. Learned counsel for the applicant has reiterated the submissions as recorded in the earlier order. He has further stated that the applicant has no criminal antecedents and the applicant has been granted interim anticipatory bail by this Court. The applicant has joined the proceedings and will continue to cooperate in the expeditious disposal of the trial.

4. Learned A.G.A. has opposed the prayer, however, could not dispute the factual submissions made by the learned counsel for the applicant.

5. I have taken note of the submissions made by the learned

counsel for the parties.

6. The applicant is on interim anticipatory bail and is stated to have joined the proceedings before the concerned Magistrate. The charge sheet against the applicant has already been submitted and she is no longer required for any custodial interrogation. The applicant who is on interim anticipatory bail is not stated to have misused the liberty granted to her by this Court.

7. In view of the above, I deem it appropriate to confirm the interim anticipatory bail granted to the applicant by the previous order of this Court dated 26.05.2026.

8. The anticipatory bail application of the applicant is **allowed**.

9. In the event of the arrest of the **applicant** Dr Parveen @ Km Sanjida @ Km Sajida, she shall be released forthwith in the Case Crime 282 of 2018, under Sections 420, 312 IPC, P.S.-Tundla, District- Firozabad, on anticipatory bail on the same terms and conditions as provided in the order dated 26.05.2026.

August 21, 2026

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(Rajiv Lochan Shukla,J.)